



2026:AHC:48872-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 32312 of 2014

Stree Mukti Sangathan through Secy. Nidhi Mishra

.....Petitioner(s)

Versus

State of U.P. and 6 others

.....Respondent(s)

Counsel for Petitioner(s)	: Smriti Kartikeya, Tahir Husain, Vishal Kashyap
Counsel for Respondent(s)	: A.K.Goyal (A.C.S.C.), Anurag Khanna

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. Though the matter is listed in the category of 'Oldest Pending Cases in this High Court, for Priority Hearing', none is present for the petitioner.

2. Pursuant to the order passed by this Court on 05.02.2026, status report has been produced, *inter alia*, indicating that a closure report was given by C.B.I., which came to be rejected by Court of Addl. Sessions Judge No. 10, Budaun on 28.10.2015 and one accused Pappu has been summoned for Trial and that the trial is continuing since then and the next date fixed was 06.02.2026. So far, 10 witnesses have been examined from the prosecution side.

3. In view of above fact situation, we do not find any reason to continue with the present petition instituted in the year 2014. The same, accordingly, stands disposed of.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

March 10, 2026

P.Sri./SL